

treat security of tenure in shelter programmes for the poor, whether serviced sites, improved slums or formal housing, as an integral and indispensable part of such programmes.

(11) All public agencies like Housing Boards, engaged in shelter as an essential pre-requisite to expanding the scope of housing programmes for the poor, should concentrate on development of land infrastructure and cut down their house construction programmes to the minimum.

(12) With a view to augmenting the efforts currently being made to provide housing finance for the poor through formal institutional channels, organisational arrangements should be worked out for encouraging the housing finance agencies like the Aousing Development and Finance Corporation to enter the housing market for this category of population.

Ban on Taped Speeches of Militant Sikh Leader

3517. SHRI GULSHER AHMAD :
SHRI JAGPAL SINGH :
SHRI DAULAT RAM
SARAN :

Will the Minister of HOME AFEAIRS be pleased to state :

(a) whether it is a fact that two former Ministers of Punjab Government have appealed to ban the taped speeches of militant sikh leader Jarnail Singh Bhindrawale as the speeches are spreading hatred amongst the members of two communities, as reported in Hindustan Times, dated 22 October, 1983;

(b) if so, Government's reaction thereto and whether a decision has been taken in the matter; and

(c) if not, when the decision will be taken ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) Yes, Sir.

(b) Cassettes containing objectionable speech by Shri Bhindranwale have already been precribed and a case has been regis-

tered against him for making objectionable speech.

(c) Does not arise.

Applications for Industrial Licences from Nagpur and Buldhana

3518. SHRI BALKRISHNA WASNIK : Will the Minister of INDUSTRY be pleased to state :

(a) whether large number of industrial licence applications from the districts of Nagpur and Buldhana in Maharashtra have been pending for decisions;

(b) whether it is also a fact that even after the declaration of Buldhana district as a backward one, not much industrial growth has taken place due to abnormal delay in deciding the various applications by the Central Government;

(c) if so, the facts thereof and action being proposed to be taken; and

(d) the totat number of industrial licences, areas-wise, both with or without foreign collaboration approved during the year 1982 for Maharashtra, Utter Pradesh and Wesi Bengal ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI S.M. KRISHNA) : (a) Six industrial licence applications for grant of letters of intent under the provisions of Industries (Development & Regulation) Act, for setting up of industries in Nagpur district of Maharashtra State are presently under consideration of the Government. No such application for setting up of any industry in Buldhana district of the State is, however, under consideration at present.

(b) and (c) No, Sir. All industrial licence applications are processed and disposed of in accordance with the rules and procedures laid down for the purpose. It is the constant endeavour of the Government to process and dispose of all industrial licence applications as expeditiously as possible.

(d) 95, 22 and 27 industrial licences were issued during 1982 for setting up of industries in Maharashtra, Uttar Pradesh and West Bengal, respectively. The details,